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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.C.P. NO. 225/91 in
O.A. NO. 145/91

DECIDED ON : 24.4.1992

Harjit Singh

... Petitioner

-Versus-

Union of India & Ors.

... Respondents

COURT

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

For the Petitioner - Shri Ashish Kalia, Proxy Counsel
for Shri R. L. Sethi, Counsel

For the Respondents - Shri P. H. Ramchandani, Sr. Counsel

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

The interim order violation of which is complained of in this case only says that any promotion made will be subject to the outcome of the original application. This order was made on 18.1.1991. The respondents have now appointed Shri K. N. Ravindran as Stores Officer (non-technical) by order dated 5.7.1991. There is also a note at the bottom of the order which says that the said appointment is subject to the decision of the Tribunal in OA-145/91. There was no direction against the respondents not to make any promotions or appointments. The only direction was that if any promotion is made, the same will be subject to the decision in the main O.A. That direction has been respected and a note has been added in the order of appointment of Shri Ravindran. There is, therefore, no violation of the interim order. Hence, the CCP is dismissed.

(Signature)

(Signature)
(P. C. Jain)
Member (A)

(V. S. Malimath)
Chairman

as